GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:420 ANSWERED ON:02.08.2011 BOMB BLASTS IN MUMBAI

Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba;Ahir Shri Hansraj Gangaram;Bapurao Shri Khatgaonkar Patil Bhaskarrao;Dharmshi Shri Babar Gajanan;Dhotre Shri Sanjay Shamrao;Gaikwad Shri Eknath Mahadeo;Ganeshamurthi Shri A.;Gowda Shri D.B. Chandre;Jeyadural Shri S. R.;Joshi Shri Pralhad Venkatesh;Mahajan Smt. Sumitra;Meghwal Shri Arjun Ram ;Naik Dr. Sanjeev Ganesh;Naik Shri Shripad Yesso;Owaisi Shri Asaduddin;Pakkirappa Shri S.;Paranjpe Shri Anand Prakash;Patel Shri Kishanbhai Vestabhai;Patil Shri A.T. Nana;Patil Shri Sanjay Dina ;Ramasubbu Shri S.;Shantha J.;Shekhar Shri Neeraj;Singh Shri Rakesh;Thamaraiselvan Shri R.;Yadav Shri Dharmendra;Yadav Shri Ranjan Prasad;Yaskhi Shri Madhu Goud

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether terrorists once again attacked Mumbai;
- (b) if so, whether the Government had any intelligence input regarding this attack;
- (c) if so, the details thereof;
- (d) the number of persons killed/injured and details of compensation paid to victims; and
- (e) the details of the mechanism/ stringent anti terror policy in place in view of the recent bomb blast in Mumbai including establishment of National Counter Terrorism Centre, Multi Agency Centre, NATGRID to check the terrorist activities and terrorists infiltration in the country?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

- (a): Yes, Madam. Three bomb blasts occurred on 13.7.2011 in Mumbai;
- (b) & (c): No, Madam.
- (d): As per the available information, 25 persons died and 130 were injured. The compensations to the victims of bomb blasts/terrorists attacks are being provided under the scheme of State Governments and Central Government. Subsequent to the Bomb Blast in Mumbai on 13.07.2011, the State Government of Maharashtra have declared Ex-Gratia assistance to victims of this blast. The State Government has categorized the victims into four different categories for ex-Gratia payments:
- (i) Those who died in the blast;
- (ii) Those who were seriously injured and could become permanently disabled;
- (iii) Those who are injured and are admitted as in-patient in the hospital; and
- (iv) Those who are treated as out-patients and discharged.

The Next-of-Kin of those who are dead shall be given Rs. 5.00 lakh each. Those who are permanently incapacitated would be given Rs. 3.00 lakh each. Those who are treated as in-patients will be given Rs. 1.00 lakh each.

In the first category i.e. those who died, so far 15 persons have been paid Rs. 75,00,000/- @ Rs. 5.00 lakh each. In the second category i.e. permanently disabled, as no information from hospital of any permanent disability has been received, so no ex-gratia payment has been made. In the third category, those who are injured and admitted as in-patient in the hospital, were paid Rs. 50,000/- each. 93 persons were paid at this rate. They would stand to receive another Rs. 50,000/- each very soon. 8 persons received Rs. 10,000/- each as they came to hospital O.P.D. and were discharged after treatment.

Some of the dead have relatives in other states. The ex-gratia amount will be given to the relatives after verification.

(e): In order to deal with the terrorism, Government has taken various measures which inter-alia, include augmenting the strength of Central Para-Military Forces; amendment to the CISF Act to enable deployment of CISF in joint venture of private industrial undertakings; establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai; empowerment of DG, NSG to requisition aircraft for movement of NSG personnel in the event of any emergency; strengthening and re-organizing of Multi-Agency Centre to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence and security agencies;

tighter immigration control; effective border management through round the clock surveillance & patrolling on the borders; establishment of observation posts, border fencing, flood lighting deployment of modern and hi-tech surveillance equipment; upgradation of Intelligence setup; and coastal security. The Unlawful Activities (Prevention) Act, 1967 has been amended and notified in 2008 to strengthen the punitive measures to combat terrorism. The National Investigation Agency has been constituted under the National Investigation Agency Act, 2008 to investigate and prosecute offences under the Acts specified in the Schedule. As a part of steps to counter terrorists threats, the National Intelligence Grid (NATGRID) has been created.

The Prevention of Money Laundering Act has been amended in 2009 to inter alia, include certain offences under the Unlawful Activities (Prevention) Act, as predicate offence.

Further the Government continues to raise the issues of Cross-Border Terrorism in all its aspects including its financing at various multi-lateral and bilateral fora and also at the multi-level bi-lateral interactions.